

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4043  
ANSWERED ON:03.08.2009  
DEENDAYAL DISABLED REHABILITATION SCHEME  
Sahu Shri Chandulal Chandu Bhaiya

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the allocation made for Chhattisgarh under the Deendayal Disabled Rehabilitation Scheme for the year 2008-09;
- (b) the amount of funds for which proposal has been received from Chhattisgarh against the amount of funds allocated;and
- (c) the number of Non-Governmental Organisations in the State to which funds have been sanctioned under the said scheme by the Government alongwith the amount of funds sanctioned for each organization?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (D. NAPOLEON)

- (a) State-wise allocation of funds is not made for disbursement of grant-in-aid under Deendayal Disabled Rehabilitation Scheme. However, a notional allocation is indicated to the State Governments and Union Territory Administrations by apportioning the available budgetary estimate outlay on the basis of the State-wise population of persons with disabilities and the expenditure pattern of the respective State/Union Territory in the previous year. A notional allocation of Rs. 90 lakhs had been made for 2008-09 for the State of Chhattisgarh under Deendayal Disabled Rehabilitation Scheme.
- (b) Proposals amounting to Rs. 143.32 lakhs had been received from the Government of Chhattisgarh during the year 2008-09.
- (c) An amount of Rs. 76.69 lakhs has been sanctioned to 09 (nine) Non- Governmental Organisations of Chhattisgarh under the Deendayal Disabled Rehabilitation Scheme during 2008-09. Details of amount of funds sanctioned to each of the organizations are annexed.